

आयकर अपीलीय अधिकरण "सी" न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "C" BENCH, PUNE

(Through Virtual Court)

BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER
AND
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

आयकर अपील सं. / ITA No. 784/PUN/2017

निर्धारण वर्ष / Assessment Year : 2012-13

Sidel India Private Limited
B-19, Mahalunge Village,
Chakan Industrial Area,
Taluka- Khed,
Pune-410 501.
PAN : AADCS3772P

.....अपीलार्थी / Appellant

बनाम / V/s.

The Assistant Commissioner of Income Tax,
Circle-10, Pune

.....प्रत्यर्थी / Respondent

आयकर अपील सं. / ITA No. 170/PUN/2018

निर्धारण वर्ष / Assessment Year : 2013-14

M/s. Sidel India Private Limited
B-19, Mahalunge Village,
Chakan Industrial Area,
Taluka- Khed,
Pune-410 501.
PAN : AADCS3772P

.....अपीलार्थी / Appellant

बनाम / V/s.

The Assistant Commissioner of Income Tax,
Circle-10, Pune

.....प्रत्यर्थी / Respondent

Assessee by : Shri Kunal Jain
Revenue by : Shri Vijay Bhaskar Reddy

सुनवाई की तारीख / Date of Hearing : 18.03.2021
घोषणा की तारीख / Date of Pronouncement : 19.03.2021

आदेश / ORDER

The appeal in ITA No.784/PUN/2017 preferred by the assessee emanates from the direction of the Ld. Dispute Resolution Panel-3, Mumbai dated 15.12.2016 for the assessment year 2012-13 as per the grounds of appeal on record.

The appeal in ITA No.170/PUN/2018 preferred by the assessee emanates from the assessment order dated 27.11.2017 for the assessment year 2013-14 as per the grounds of appeal on record.

2. The Ld. Counsel for the assessee filed letters dated 18.03.2021 & 19.03.2021 seeking permission to withdraw the appeal on the ground that the issue involved in this appeal stands settled under the Vivad Se Vishwas Scheme, 2020 and the assessee has received Form-3. The assessee has noticed that there are certain differences between the amount payable/receivable as per Form-3 as per assessee's working and therefore, the assessee is in discussion with the Assessing Officer and Principle Commissioner of Income Tax to reconcile the differences. The assessee is ready to withdraw the appeal under the circumstances if a conditional order is passed to that effect.

3. The Ld. DR has no objection in case the assessee wishes to withdraw the appeals.

4. In view of the request made by the assessee, we permit the assessee to withdraw the appeals. However, if the Respondent Department disapproves the application of the assessee filed under Vivad se Vishwas Scheme, the assessee is at liberty to file an application to restore the appeal before this Tribunal.

5. In the result, **both the appeals of the assessee are dismissed as withdrawn.**

Order pronounced on 19th day of March, 2021.

Sd/-
INTURI RAMA RAO
ACCOUNTANT MEMBER

Sd/-
PARTHA SARATHI CHAUDHURY
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 19th March, 2021
 SB

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(Appeals)-13, Pune.
4. The Pr. CIT-5, Pune.
5. विभागीय प्रतिनिधि , आयकर अपीलीय अधिकरण, "सी" बेंच,
पुणे / DR, ITAT, "C" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

निजी सचिव / Private Secretary
 आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.

		Date	
1	Draft dictated on	18.03.2021	Sr.PS/PS
2	Draft placed before author	18.03.2021	Sr.PS/PS
3	Draft proposed and placed before the second Member		JM/AM
4	Draft discussed/approved by second Member		AM/JM
5	Approved draft comes to the Sr. PS/PS		Sr.PS/PS
6	Kept for pronouncement on		Sr.PS/PS
7	Date of uploading of order		Sr.PS/PS
8	File sent to Bench Clerk		Sr.PS/PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R		
11	Date of dispatch of order		